

**F. No. REG-11016/1/2022-Regulation-FSSAI**  
**Food Safety and Standards Authority of India**  
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)  
**FDA Bhawan, Kotla Road, New Delhi-110002**

---

The 9<sup>th</sup> December, 2022

**Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding extension of time-period for the compliance of notification F. No. M&MP/Notification (05)/FSSAI-2019 dated 27.12.2022 related to milk logo**

Reference drawn to Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations, 2021 notified in the Gazette of India on 27.12.2022 specifying the requirement of milk logo on milk and milk products and subsequent direction under Section 16 (5) of Food Safety and Standards Act, 2006 for extension of time-period for the compliance of this notification upto 31.12.2022.

2. Further, vide direction dated 17th June 2022 issued under Section 16 (5) of Food Safety and Standards Act, 2006; the timeline for mandatory compliance with the clause 2(iv)(a) of the above-mentioned notification related to milk logo was extended up to 31st December 2022 on account of lack of clarity in respect of the specifications (dimensions and colour scheme) of the milk logo.

3. Since the specifications of the milk logo are still being finalized, representations have been received for providing an extension of at least six months from the date of issue of such specifications for compliance with the milk logo requirements of the amendment regulations.

4. In view of the above, it has been decided to extend the timeline for mandatory compliance with the clause 2(iv)(a) of the above-mentioned notification related to milk logo for a period of six months from the date of issue of such logo specifications by FSSAI.

5. This issues with the approval of the Competent Authority in exercise of the power vested under Sections 16(5) of Food safety and Standards Act, 2006.

  
(Inoshi Sharma)

Executive Director (Regulatory Compliance)

To

1. All Food Safety Commissioners
2. All Central Designated Officers, FSSAI
3. All Authorized Officers, FSSAI
4. CITO (for uploading on FSSAI website)

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PPS to CEO, FSSAI
3. All Directors, FSSAI